



2026:AHC:48308

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 682 of 2026

Shiv Prakash

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Amit Kumar Rajput, Mohd Haleem
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, seeking following reliefs:

"I. Issue a writ, order or direction in the nature of mandamus directing the respondent authority to ensure the compliance of the order dated 11.04.2025 passed by the respondent no.3 in Case No.RST/0138/2025 computerized no.202554022543030168 (Jafrul Hasan of U.P. Jagannath) under Section 9-A(2) Vs. Consolidation Of Holdings Act.

II. Issue a writ, order or direction in the nature of mandamus directing the respondent no. 2 to decide the Appeal No.209 of 2025 (Amarnath and others Vs. Motiulla and others) under Section 11(1) of U.P. Consolidation of Holdings Act, pending before him within a short span of time as may be fixed by this Hon'ble Court."

3. It has been submitted that the matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served by keeping this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any

observation on the merits of the case as raised in the present writ petition, with a direction to the Settlement Officer of Consolidation (Respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

(Dinesh Pathak,J.)

March 10, 2026

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